

MR. SPEAKER: I am not barring it. Nor am I saying that it cannot be done.

SHRI S. JAIPAL REDDY: But that prompted your move to...*(Interruptions)*

MR. SPEAKER: Please sit down. I will give my ruling.

18.14 hrs.

#### RULING BY SPEAKER RE. THAKKAR

##### Commission Report

*[English]*

MR. SPEAKER: Hon'ble Members may kindly recall that on the 28th March, 1989, several Members had raised the question whether Government had laid the complete report of the Thakkar Commission on the Table of the House or had withheld some portions thereof. As there was difference of opinion on what constituted the complete report of the Commission, it was decided to seek the advice of the Attorney-General.

I have since received the opinion of the Attorney-General. I have considered the matter in all its aspects including the opinion of the Attorney-General. I have also heard the views of hon. members as suggested by Shri Jaipal Reddy because I am very much...

Shri S. Jaipal Reddy (Mahbubnagar): Influenced Sir?

Mr. Speaker: No question of influence! It is because I was so much taken in by what he said. I am very thankful to him. Mr. Reddy you helped me in clearing my mind. Otherwise I would not have been able to do certain things.

I have also heard the views of hon. members on this aspect of the matter during the discussion on the Privilege Notice today

and am grateful for their lucid and learned expositions.

The Commission seems to have used the words, 'Report', 'Volumes', 'Parts', 'materials' and 'Records' rather loosely. While in para 1.6.1. the Commission speaks of the final report being in two part—Part I and Part IA—in para 1.6.3 Part IA is stated to contain 'material' on which 'report' is based. Again, in para 1.6.5, Part IA is said to be part of 'records' which were not formally submitted to Government with the report but which were to be given to the Secretary of the Ministry by the Secretary of the Commission later. What has not been laid on the Table of the House are these 'records'—sometimes referred to as "volumes" or "part" of the Report—sent by the Secretary to the Commission, to the Secretary, Ministry of Home, subsequent to the submission of the report.

I am of the view that they having laid the Interim and Final Reports of the Thakkar Commission as submitted by the Commission on 19 November, 1985 and 27 February, 1986 alongwith a statement of action taken thereon on the Table of the House on 27 March, 1989, in terms of sub-section (4) of Section (3) of the Commission of Inquiry Act, 1952, Government have fulfilled the statutory requirement. I rule that the complete Report of the Thakkar Commission, including the Interim and Final Reports as submitted to Government, has been laid on the Table.

*(Interruptions)*

MR. SPEAKER: The House now stands adjourned to meet again on 4th April, 1989 at 11.00 A.M.

18.17 hrs

*The Lok Sabha then adjourned till Eleven of the Clock on Tuesday, April 4, 1989/ Chaitra 14, 1911 (Saka)*